

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH,
ALLAHABAD

(S)

CONTEMPT PETITION NO. 89 OF 2007

IN

ORIGINAL APPLICATION NO. 808 OF 2005

ALLAHABAD THIS THE 21th DAY OF NOVEMBER, 2007

HON'BLE MR. ASHOK S. KARAMADE, MEMBER-J
HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

Santosh Kumar Saxena, S/o Sri M.C. Saxena, R/o
62/263-6-A, Nagla Kachhiyan, District Agra.

.....Applicant

(By Advocate Shri A.T. Kulshrestha.)

V E R S U S

Mahesh Chandra, Divisional Railway Manager, North
Central Railway, Agra Cantt., Agra.

.....Respondent

(By Advocate: Sri)

O R D E R

BY ASHOK S. KARAMADI, MEMBER-J

In the revised call, there is no representation on behalf of the counsel for the applicant on record, but the proxy counsel for the applicant prays for time. We have seen the records. The present Contempt Petition is filed against the order dated 26.7.2005 against the respondent for willful disobedience of the order of this Tribunal. The present Contempt Petition was filed on 26.7.2007. Having regard to the fact that the same is not maintainable as the same is barred by time. Office

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has also pointed out that the Contempt Petition is barred by time. In view of the office objection and also as the Contempt Petition is filed after the prescribed period of time, the Contempt Petition is dismissed as barred by limitation.

MEMBER-A

MEMBER-J

GIRISH/-